

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1002/TT/2025

Subject : Petition for approval of Tariff in respect of PTCUL owned transmission lines/system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity as per the Commission's order dated 14.3.2012 in Petition No. 15/SM/2012, for inclusion in POC charges as provided in the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the 2024-29 tariff period and the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

Petitioner : Power Transmission Corporation of Uttarakhand Limited (PTCUL)

Respondents : Uttarakhand Power Corporation Limited (UPCL) and Others

Date of Hearing : **18.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Fahad Khan, Advocate, PTCUL
Shri Ashok Rajan, NRLDC
Shri Alok Mishra, NRLDC
Shri Kamaldeep, NRLDC
Shri Prashant Garg, NRLDC
Shri Ajit Kumar Yadav, NRLDC

Record of Proceedings

The matter was heard through video conferencing.

2. The learned counsel for the Petitioner made detailed oral submissions. He submitted that, in compliance with the directions vide the Record of Proceedings (RoP) dated 19.3.2026, the Petitioner has filed the amended memo of parties, impleading NRPC, NRLDC and CTUIL as parties to the present proceedings and has provided the information sought through its affidavit dated 7.4.2026. He further submitted that, vide order dated 25.11.2021 in Petition No. 463/TT/2020, the Commission disallowed



the tariff for transmission lines, namely, the Nehtaur - Rishikesh line and the Kashipur - Nehtaur line, because the Petitioner did not furnish any document demonstrating that the LILO on these lines was created after consultation with NRPC. He submitted that the creation of LILO was agreed upon at the 26th meeting of the Standing Committee on Transmission System Planning of the Northern Region, held on 13.10.2008, and that the document reflecting the same has been annexed to the present Petition.

3. The representative of Respondent No. 24, i.e., Grid Controller of India Limited (NRLDC), submitted that NRLDC, in its reply filed, mentioned the drawal pattern concerning the present five lines, wherein it was inadvertently recorded that 'a positive value power flow of all these lines means drawal of power by Uttar Pradesh'. However, he submitted that 'a positive value of these lines means power flow from Uttar Pradesh to Uttarakhand or Powergrid.

4. After the hearing, the Commission directed NRLDC to file its reply rectifying the said mistake within 7 days.

5. The Commission further directed the Petitioner to submit its written submissions within a week.

6. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

